

**Central Administrative Tribunal
Madras Bench**

OA/310/00682/2019

Dated Thursday the 6th day of June Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

K.Padmavathi
CGWB, SECR, Chennai
3/144, Vaithalingam Street,
Vaithalingam Nagar,
Nanmangalam, Chennai-600 119. .. Applicant
By Advocate M/s.Row & Reddy

Vs.

1. Government of India,
M/o Water Resources,
River Development & Ganga Rejuvenation,
Central Ground Water Board,
Rep. by its Chairman,
Bhujal Bhavan, NH-IV,
Faridabad 121 001.
2. The Administrative Officer,
Government of India,
M/o Water Resources,
River Development & Ganga Rejuvenation,
Central Ground Water Board,
Rep. by its Chairman,
Bhujal Bhavan, NH-IV,
Faridabad 121 001.
3. Regional Director,
Government of India,
M/o Water Resources,

River Development & Ganga Rejuvenation,
Central Ground Water Board,
South Eastern Coastal Region,
E-1, C-Block, Rajaji Bhavan,
Besant Nagar,
Chennai 600 090.

.. Respondents

By Advocate **Mr.SU.Srinivasan**

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

This is an OA filed seeking the following relief:-

“....to call for the records relating to Office Order No.140/2018 dt. 11.04.2018 of the 1st respondent read with Office Order 197 of 2019 dt. 22.5.2019 issued by 2nd respondent and quash the same insofar as the applicant and to direct the respondents 1 to 3 to retain the applicant in Chennai itself or in the alternative post her to Bangalore, Trivandrum or Hyderabad as per the choices of place submitted by her on 26.12.2017 with pay and all other service benefits and to pass such further or other orders as this Tribunal may deem fit and proper in the nature and circumstances of the case and thus render justice.”

2. Learned counsel for the applicant submits that the applicant while working as Scientist-B at SECR, Chennai, was transferred to CR Nagpur by order dated 11.4.2018 of the 1st respondent. She made Annexure A9 representation dated 10.4.2019 to retain her at SECR Chennai itself due to her personnel inconvenience to move out of station, which is still pending for consideration before the respondents. It is submitted that the representation made by four of the staff who were also transferred alongwith the applicant were considered by the 2nd respondent and ordered to keep their transfer in abeyance till further orders by Proceeding dated 22.5.2019. But the applicant's representation dated 10.4.2019 has not been considered by the respondents so far, due to which the applicant is put into grave hardship. Learned counsel for the applicant would however, point out that presently there is a vacancy in SECR Chennai and the applicant could be considered for a

posting at SECR Chennai. In such circumstances, it is submitted that the applicant would be satisfied if she is granted liberty to give a comprehensive representation showing the vacancy position and the respondents are directed to consider it in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.SU.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the applicant is granted liberty to submit a comprehensive representation within a period of one week from the date of receipt of a copy of this order. On receipt of such representation, the respondents shall consider it in accordance with law and pass a detailed speaking order within a period of one month thereafter. In the meantime, the respondents are directed to maintain status quo of the applicant as on date till the comprehensive representation is properly disposed of.

5. OA is disposed off with the above direction at the admission stage.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

06.06.2019

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